573 Bill Introduced 15, 33 1/2 hrs. AGRAHAYANA 6, 1914 (SAKA)

Bill Introduced 574

HIGH COURT OF MADHYA PRADESH (ESTABLISHMENT OF A PERMANENT BENCH AT RAIPUR) BILL *

YOUTH WELFARE BILL*

[English]

SHRID. VENKATESWARA RAO: I beg to move for leave to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for a comprehensive policy for the development of the youth in the country."

The motion was adopted

SHRI D. VENKATESWARA RAO : introduce the Bill

15.34 hrs.

HINDU MARRIAGE (AMENDMENT) BILL*
(Amendment of Section 5, etc.)

[Translation]

SHRI RAJNATH SQNKAR SHASTRI (Saidpur): Sir, I beg to move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

[English]

MR. DEPUTY SPEAKER: The question

" That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955."

The motion was adopted.

SHRI RAJNATH SONKAR SHASTRI: I Introduce the Bill.

[Translation]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a permanent bench of the High Court of Madhya Pradesh at Raipur and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for establishment of a permanent bench of the High Court of Madhya Pradesh at Raipur and for matters connected therewith".

The motion was adopted

DR. LAXMINARYAN PANDEYA: Sir. I introduce the Bill.

MR. DEPUTY SPEAKER: Shri Dileephbai Sanghani - not present.

15.35 1/2 hrs

RESERVATION OF POSTS FOR WOMEN (IN GOVERRNMENT SERVICES) BILL*

[English]

SHRIMATI BHAVANA CHIKHLIA (Junagarh): Sir, Ibeg to move for leave to introduce a Bill to provide for reservation of posts for women in Government Service and for matters connected therewith.

MR. DEPUTY SPEAKER: The qeustion is:

"That leave be granted to introiduce a Bill to provide for reservation of posts for women in Government Services and for matters connected therewith".

^{*}Published in Gazzette of India, Extraordinary, Part II Section 2, dated 27 [] 1992